GRADUATE INSOLVENCY PROGRAMME

by
Indian Institute of Corporate Affairs

PROSPECTUS
The Graduate Insolvency Programme (GIP) is the first of its kind programme for those aspiring to take up the discipline of insolvency professional as a career or seeking to take up other roles in the value chain, in India and in foreign jurisdictions. A student who completes the GIP will be eligible for registration as insolvency professional under the Insolvency and Bankruptcy Code 2016, without having to wait to acquire the 10-year experience as required by the Code at present.

For those aspiring to become in-house counsels or serve as advisors to stakeholders in insolvency, liquidation, bankruptcy or turnaround process, the GIP will benefit at entry level and in career growth. The GIP will also be great value to those who elect to become academics or researchers or work in media houses.

An insolvency professional, serving as a licensed practitioner or in any other capacity, needs not only the domain knowledge but also a range of skills, multiple abilities and extra-ordinary qualities. It also needs a fair degree of appreciation of cultures, social and other factors surrounding an insolvency proceeding. An insolvency professional also has ethical and moral obligations. The GIP offers all that the market expects from a high-quality insolvency professional. A student can also start earning in the second year.

Recognised by the Insolvency and Bankruptcy Board of India and curated by a group comprising eminent economists, insolvency, financial, legal and other experts, GIP is designed to provide exposure to real-time situations and on-ground training. The programme offers opportunities to work with leading insolvency professionals and other stakeholders providing the graduates the skill and experience that will help them to take their career to the next level and increase marketability to employers.

**IMPORTANT DATES**

- Registration Open: March 01, 2019
- Registration Closes: April 15, 2019
- Admit Card Download: April 25 to April 30, 2019
- Test Date: May 01, 2019
- Result Declaration: May 30, 2019
- Group Discussion & Personal Interview: June 10 to June 15, 2019
- Final List of Qualifying Candidates: June 20, 2019
- Commencement of Classes: July 01, 2019
The Graduate Insolvency Programme (GIP) is the first of its kind programme for those aspiring to take up the discipline of insolvency professional as a career or seeking to take up other roles in the value chain, in India and in foreign jurisdictions. A student who completes the GIP will be eligible for registration as insolvency professional under the Insolvency and Bankruptcy Code 2016, without having to wait to acquire the 10-year experience as required by the Code at present.

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An insolvency professional is a key institution of the insolvency regime. He is the beacon of hope for the person in financial distress and its stakeholders. He plays a key role in insolvency proceedings (resolution, liquidation and bankruptcy processes) of financially distressed persons (companies, limited liability partnerships, partnership and proprietorship firms and individuals) under the Insolvency and Bankruptcy Code, 2016.

An individual is eligible for registration as an insolvency professional if he has ten years of post-membership experience as a Chartered Accountant, Company Secretary, Cost Accountant, or Advocate, or 15 years of experience in management after bachelor's degree. However, an individual, who has completed the Graduate Insolvency Programme approved by the Insolvency and Bankruptcy Board of India, is also eligible for registration as an insolvency professional.

The Insolvency and Bankruptcy Board of India has approved the Graduate Insolvency Programme being offered by the Indian Institute of Corporate Affairs. This would enable young and bright minds having a professional qualification or master’s degree in relevant discipline, but not having the required experience, to complete the Graduate Insolvency Programme and become an insolvency professional.

I am more than convinced that graduates of the Graduates Insolvency Programme will add immense value to the insolvency ecosystem and contribute to its further development.
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Dr. M.S. Sahoo
Chairperson, Insolvency and Bankruptcy Board of India

MESSAGE

Over a period of time, the Indian Institute of Corporate Affairs (IICA) has evolved as a blended think tank engaging in policy research, training and academics. We offer a blend of educational excellence and real-world experience and for this we rely on our unique IICA way of learning, which marries excellence with impact. The Graduate Insolvency Program (GIP) is tailor made to empower learners to acquire 10 years of experience in 24 months of the programmes. Naturally, the 12 month internship program is a key part of GIP. Moreover, the GIP contains preparatory, specialized and personality development course and participants work closely with insolvency professionals in class as well as during internships.

We look forward to welcoming young graduates to the GIP - one of its own kind in the world.

Dr. Sameer Sharma
PhD, D.Litt
Director General & CEO
Indian Institute of Corporate Affairs
ABOUT IICA

The Indian Institute of Corporate Affairs established by the Ministry of Corporate Affairs (MCA), Government of India, is a think tank which supports the initiatives of the Ministry on all matters relating to Corporate Affairs. Key activities carried out by IICA include induction and in-service training to Indian Corporate Law Service (ICLS) officers, capacity-building and training programmes, public policy advisory functions, public outreach and stakeholder consultations through seminars, conferences and forums. In particular, anticipating corporate needs for better ease of doing business, reviewing corporate laws to meet the challenges of an ever evolving business environment, exploring new paradigms such as investor education, and periodic review of corporate governance norms and best practices are some of the more recent, prominent initiatives spearheaded by the institute. IICA imparts knowledge and training through its network of schools and centres are follows:

Schools: School of Corporate Governance & Public Policy (SoCGPP); School of Competition Law & market Regulation (SoCLMR); School of Corporate Law (SoCL) & School of Finance (SoF).

Centres: Centre for Micro, Small & Medium Enterprise (MSME); Centre for Business Innovation, Incubation & Skill Development (BIISD); Centre for Institutional Partnerships and Corporate Communications (IPCC), Centre of Excellence for Sustainable Development (CESD), Centre for Insolvency and Bankruptcy, Centre for Independent Directors & National Foundation for Corporate Social Responsibility (NFCSR).

VISION

To function as a holistic, capacity building institution and think-tank for corporate regulation and reform, through synergised knowledge creation and management, global partnerships and real time solutions.
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GIP INFRASTRUCTURE

To function as a holistic, capacity building institution and think-tank for corporate regulation and reform, through synergised knowledge creation and management, global partnerships and real time solutions.

VISION
CENTER FOR INSOLVENCY AND BANKRUPTCY

India is in the process of establishing a robust insolvency framework with the enactment of Insolvency and Bankruptcy Code 2016. The Code has made rapid strides in short time and is one of the success stories of recent Indian economic reforms. A first in India, the Centre for Insolvency and Bankruptcy has been set up as an apex institute of learning in insolvency through education and training by active stakeholder engagement and participation.

The GIP will be delivered through the Centre and its initiatives.

The Centre will also serve as an apex school of learning on insolvency and related areas, in association with the key stakeholders and institutions. The Chairs will be headed by eminent experts and thinkers who will lead the thinking and execution by the Centre.
ADVISORY BOARD

Justice A.K. Sikri
Judge, Supreme Court of India
(Chair)

Dr. K.V. Subramanian
Chief Economic Advisor,
Government of India

Dr. Paul J. Omar
Nottingham University

Shri Arvind P. Datar
Senior Advocate,
Supreme Court of India

Mr. Scott Atkins
Norton Rose Fulbright,
Australia

Dr. M.S. Sahoo
Chairperson, Insolvency and
Bankruptcy Board of India
(Permanent Invitee)

Dr. Sameer Sharma
Director General & CEO, IICA,
(Permanent Invitee)

Shri Sumant Batra
Insolvency Expert
(Hony. Course Director and
Permanent Invitee)
It is well recognized that an efficient insolvency law is vital to stability in financial systems and fundamental to economic growth and wealth creation. It is therefore crucial to continue to invest in the development of this law by studying its impact, and investigate its strengths and weaknesses on a regular basis. In advanced countries, academics play a very important role in supporting policy development, industry research and finding innovative solutions.

Insolvency Research Foundation (IRF) has been established by IICA, in partnership with SIPI, an insolvency think tank, as an independent research centre to serve public good and help in robust policy making based on deep research. IRF also aims to develop a community in pursuit of scholarship in the field of insolvency. It will seek to strengthen the interaction between government and academics in public policy making. Its activities will lead to emergence of a cadre of scholars and a robust network of academics, scholars and jurists in the area of insolvency. IRF will support the Centre for Insolvency and Bankruptcy and feed into the technical content of GIP the foundation will gather support from the corporate houses for its research and other academic activities through the Corporate Social Responsibility wing of such houses.

The first of its kind in the world, IRF strives to complement India’s aspirations to climb up the Ease of Doing Business ranking.
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Institutions of learning are defined by those who teach there. IICA has gathered the best minds in India and from other jurisdictions to deliver the GIP. Together these eminent scholars, judges, thought leaders, practitioners and experts will teach and share their knowledge, learnings and experiences with the GIP students.
### FOCUS OF LEARNING

- Domain knowledge
- Insolvency eco-system and industry
- Laws operating in insolvency orbit
- Experiences of key global economies
- Ethics and values
- Practical knowledge
- Soft skills
- Nuances of entrepreneurship
- Dynamics of doing business
- Thought leadership
- Art of negotiation and consensus building
- Problem-solving
- Innovative resolution management
- Creative liquidation
- Art of advocacy
- Leadership
- Strife for excellence

**BENEFITS OF THE PROGRAMME**

- SQUEEZE 10 YEARS INTO 2
- EARN SPECIALISATION
- RUB SHOULDERS WITH THE LUMINARIES
- GET JUMP START
- EARN AS YOU LEARN
**DURATION**

24 months (80 weeks).
- An intensive residential classroom programme of 12 months (32 weeks);
- A hands-on internship programme at the cutting edge of the practice for 12 months (48 weeks).

**RESIDENTIAL CLASS ROOM PROGRAMME**

**Preparatory Phase**

The preparatory phase provides GIP students with a strong base of knowledge that will enable them to adapt to changing conditions, including the dynamic insolvency and bankruptcy regime in India. Moreover, the students will be able to appreciate and apply the specialized courses in insolvency and bankruptcy that follow the Preparatory phase.

**Specialisation Phase**

The Specialization subjects would impart a deep understanding of the Code and its evolution, along with the legal framework within which insolvency professionals are required to operate. This will empower GIP students to “hit the ground running” for their internships. The IPs gain as much practical experience as possible and would make the students employable in any sphere of the insolvency ecosystem, and fulfill a key objective of the Code: ‘producing a cadre of top-quality IPs who can deliver world-class services as resolution professionals, liquidators, or in other capacities...’.

**Personal Development**

The Personal Development phase focuses on developing all-round personalities of the students. Some of the topics covered are, Leadership, Problem Solver: Data Analysis, Consensus Building and Negotiation, Communication / Writing Skills, Grooming / Persona / Gravitas, Thought Leadership, Emotional Intelligence, Self-Management, Time Management, Dealing with Stakeholders, Ethics and managing moral dilemmas and Assessment and readiness for internship.
**Programme Structure**

<table>
<thead>
<tr>
<th>CONTENT</th>
<th>COMMENTS</th>
</tr>
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<tbody>
<tr>
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</tr>
<tr>
<td><strong>RESIDENTIAL CLASS ROOM PROGRAMME</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Teaching Assistants (TA)</strong></td>
<td>TA would be assigned to a smaller group (1:5). TA would be accessible to answer questions and clarify doubts on course content. Some TAs could also be tutors or the other way around.</td>
</tr>
<tr>
<td><strong>Case Studies</strong></td>
<td>Modules should be delivered around case studies where ever feasible.</td>
</tr>
<tr>
<td><strong>The Talk Series</strong></td>
<td>A series of lectures by visionaries, leaders and inspirational personalities drawn from different spheres - economy, law, finance, society, politics, spiritual and others. This will be based on areas and personalities identified. The Talk Series may be delivered in collaboration with another institution.</td>
</tr>
<tr>
<td><strong>A week with the Legends</strong></td>
<td>This will bring the iconic insolvency experts together in the institute for five days.</td>
</tr>
<tr>
<td><strong>Off-sites</strong></td>
<td>Two in Phase I and one in Phase II.</td>
</tr>
<tr>
<td><strong>Seminars</strong></td>
<td>One seminar in every two months in Phase I. Seminars will be organised by students.</td>
</tr>
<tr>
<td><strong>Workshops and Roundtables</strong></td>
<td>There will be one every alternate month. Workshop will be more about in-depth exercise based forum. Roundtables will comprise of interaction and discussion with experts and stakeholder representatives.</td>
</tr>
<tr>
<td><strong>Symposium</strong></td>
<td>Need-based symposiums will be organised.</td>
</tr>
<tr>
<td><strong>External Conferences</strong></td>
<td>Students will be permitted to attend in batches. Need to devise an equitable methodology.</td>
</tr>
<tr>
<td><strong>Activities</strong></td>
<td>Designed to develop soft skills. These will run parallel with other modules.</td>
</tr>
<tr>
<td><strong>Exploring the Students</strong></td>
<td>Activities will allow spotting to other talents of students – communication skills to leadership but also fine arts. The objective is overall development of personalities.</td>
</tr>
<tr>
<td><strong>Book Review</strong></td>
<td>Review of books. Where possible authors whose books are reviewed should be invited to speak or interact.</td>
</tr>
<tr>
<td><strong>Mock Competitions</strong></td>
<td>These competitions will be organised through the classroom.</td>
</tr>
<tr>
<td><strong>Projects and Tasks</strong></td>
<td>These would include giving tasks and projects.</td>
</tr>
<tr>
<td><strong>Assessment</strong></td>
<td>Assessment will be done through award of credits.</td>
</tr>
</tbody>
</table>
### Internship Programme

#### Duration and objectives of internship

<table>
<thead>
<tr>
<th>Internship with</th>
<th>Duration</th>
<th>Broad objectives</th>
</tr>
</thead>
</table>
| Insolvency Professional | Stint 1: 20 Weeks  
Stint 2: 19 Weeks | i. Rigorous training in specific activities to provide the students an understanding of activities of, and prepare them for the role as an Insolvency Professional.  
ii. Understand real-world challenges faced in each sphere of activities. |
| Bank / Financial Institution | Stint 1: 2 Weeks | Understand lenders’ perspectives in filing applications/claims, participation at Committee of Creditors’ meetings and evaluation of resolution plans. |
| Legal firm involved in providing insolvency resolution services | Stint 1: 2 Weeks  
Stint 2:  
   i. Attend hearings at the NCLT and NCLAT.  
   ii. Understand legal issues raised by applicants, corporate debtors, resolution applicants during the CIRP Process.  
   iii. Understand real-world legal procedures in the NCLT/Appellate Tribunal. |
| IBBI | Stint 1: 2 Weeks | i. Understand activities undertaken by the IBBI.  
ii. Understand perspective of the regulator towards activities of the IPs. |
**THE CAMPUS AND AROUND**

**Infrastructure:** The Indian Institute of Corporate Affairs is spread over an area of 14 acres. The Infrastructure comprises of Administrative Building, Retreat Block, Director’s residence, Trainees Hostel comprising of 72 rooms and residential complex consisting of 52 1-BHK rooms, 10 2-BHK rooms and 10 3-BHK rooms. All the buildings are maintained by Administration Section of the IICA. Administration Branch is headed by CAO who is assisted by the Administrative Department.

**Transport:** IICA has vehicle for providing conveyance facility on payment to both faculty and administrative staff whi reside in Delhi and NCR. It is also used for students activities such as visit to NCLT, IBBI etc. The campus is well connected to National Highway-8 by Haryana and Rajasthan State Road Transport. Autorickshaws ply from campus area to places like MG Road, Rajiv Chowk and Gurugram area. Services like Ola and Uber are available from Airport, Railway Stations and Metro Stations to facilitate the arrival at the institute.

**Logistic Support:** The 275 seater auditorium at IICA campus with world class state of the art facilities are ideal for the conducting of seminars and other seminal events. The Administration Branch of IICA provides classroom facilities and logistic support to ICLS Academy/Schools/Centers for the conduct of Training Programmes, conferences, Seminars, workshops etc. A Yes Bank ATM counter is available on the campus to cater to the requirements of the students and staff.

**Gymnasium & Sports:** IICA has established a Gymnasium having latest equipments i.e. Treadmills, Cycling, Weightlifting, Dumbles etc. Students, Staff and residents visit the Gym for the workout exercises to maintain physical fitness. Besides, there is an arrangement for sports facilities i.e. (Table tennis, Carom, Chess, Snooker Table, Badminton, Football, and Volley Ball).
Laundry Room: IICA has Laundry facilities for students and staff for washing, Dry-cleaning & Ironing of clothes on payment.

Knowledge Resource Centre: The digitized Knowledge Resource Centre has state of the equipment designed for the ease of round the clock access and easy location of the meticulously sourced, huge variety of reading and reference material.

IICA is located near Gurugram, a city just southwest of New Delhi in northern India. A vibrant amalgamation of people and cultures, professionalism and opportunism, concrete and nature, this city of Gurugram is also known as a financial and technology hub. The city hosts some of best restaurants and cafes. The Kingdom of Dreams is a large complex for theatrical shows. Sheetala Mata Mandir is an orange-and-white-striped Hindu temple. Heritage Transport Museum and Vintage Camera Museum are located short drive from the campus. West of the city, Sultanpur National Park is home to hundreds of bird species.
WHO CAN APPLY

ELIGIBILITY

Qualification
- Chartered Accountant
- Advocate
- Cost Accountant
- Company Secretary
- B.E / B.Tech
- Post-graduate with major subjects in Economics, Finance, Commerce, Management and Insolvency with aggregate 50% marks

Experience
There is no requirement of any experience.

Age
Should not be more than 28 years of age as on April 15, 2019.

HOW TO APPLY

- Fill the GIP application form (you can also download the same from our website / apply online (www.gip.nic.in).
- Attach a demand draft / NEFT / RTGS Receipt of Rs. 2000 (registration fee) drawn in the favour of “Indian Institute of Corporate Affairs” payable at New Delhi
- Attach a self attested copy of the mark statement of Qualifying Degree Certificate. In case of grades, conversation of grades to percentage issued by the University / College / Institute is to be enclosed.
- Send the duly filled application form along with the relevant documents to “The Course Coordinator” Graduate Insolvency Programme, Indian Institute of Corporate Affairs, Plot No P- 6,7 & 8, Sector 5, IMT Manesar, Distt. Gurgaon - 122052, Haryana.
**SELECTION & ADMISSION**

**SELECTION**

- Eligible candidates will have to clear written examination.
- Candidates who score 80% in the written examination will be invited for Group Discussion to be held under the oversight of observers who are experts in subject and members of faculty.
- Personal Interview of shortlisted candidates.

**BATCH SIZE**

A maximum of 40 students only will be enrolled for effective learning.

**TEST CENTRES**

Ahmedabad, Allahabad, Bengaluru, Chandigarh, Chennai, Cuttack, Delhi, Guwahati, Hyderabad, Jaipur, Kolkata and Mumbai.

Candidates will be given the option to select any four cities in order of their preference.

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**BANK DETAILS**

**Beneficiary Bank**

Bank of India

**IFSC / RTGS**

BKID 0006048

**Account No.**

6048 1021 000 0007

**MICR Code**

110013052

**Beneficiary Name**

Indian Institute of Corporate Affairs

**Branch Address**

Electronic Niketan, CGO Complex, New Delhi-110003

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**FEES**

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<tr>
<th>S. No.</th>
<th>Fee Head</th>
<th>Amount (INR)</th>
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<tbody>
<tr>
<td>1.</td>
<td>Library Fee</td>
<td>37,500 p.a.</td>
</tr>
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<td>2.</td>
<td>Internet Fee</td>
<td>7,500 p.a.</td>
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<td></td>
<td>Total Fee</td>
<td>9,61,000 p.a.</td>
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<tr>
<td>1.</td>
<td>Hostel Fees</td>
<td>1,44,000 p.a.</td>
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<td>2.</td>
<td>Food</td>
<td>1,20,000 p.a.</td>
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<td>Total Fee</td>
<td>2,64,000 p.a.</td>
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A+B (Rs. 9,61,000+Rs. 2,64,000) = 2,64,000 p.a.

Total fee - Rs. 12,25,000 p.a*

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* Subject to applicable taxes

p.a. means per annum**

The GIP is a residential programme and students are required to stay in IICA Campus**
Scholarship: IICA is in discussion with many institutions for awarding scholarship.

Student loans: Student loan will be available to students who qualify GIP subject to the candidate satisfying the prescribed terms.

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** The GIP is a residential programme and students are required to stay in IICA Campus

EARN AS YOU LEARN

The students will start earning as they enter into the Internship Phase. Some students might be selected as Research Assistant Fellows and earn from that.
The GIP will produce a cadre of top-quality insolvency professionals who can deliver world-class services as resolution professionals, liquidators or in other capacities in the value chain on insolvency services. The leading insolvency professional entities, law firms, advisory firms, banks and other institutions, including those located out of India, will compete to hire the graduating students. The GIP is an investment that would bring the graduating students returns by way of their placements and challenging career opportunities.

Campus recruitment is one of the most widely used measures to hire fresh graduates each year. Be it a large multinational corporation or a new age start-up, campus recruitment definitely forms one of the largest bulk recruitment exercises for every organization. **IICA plans to invite a large number advisory and law firms, corporations and other institutions to visit the campus to recruit final year students for their entry level positions.**

IICA is well equipped with necessary facilities - the state of the art, air-conditioned classrooms/auditorium equipped with multimedia and audio-visual equipment, boardroom for group discussions, and rooms for conducting personal interviews. Any specific arrangements etc. shall be done by IICA.
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